

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 521 of 2020**

**IN THE MATTER OF:**

**B.S Krishan**

**...Appellant.**

**Versus**

**Stressed Assets Stabilization Fund**

**(SASF) & Anr.**

**...Respondents.**

**Present:**

**For Appellant: Mr. R. Anand Padmanabhan, Advocate**

**For Respondent: Mr. Siddhartha Barua and Mr. Praful Jindal, Advocates  
for R-1.**

**ORDER**  
**(Virtual Mode)**

**12.01.2021** At request of the Appellant side, the matter is adjourned.

Let the matter be fixed 'For Hearing' on **19<sup>th</sup> January, 2021.**

Order dated 10.06.2020, Interim Order will continue till next date.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

SC/Kam.